

be and hereby replaced with Mr. Uday Sakrikar (Reg No IBBI/IPA-001/IP-P01230/2018-19/11927)".

3. In view of the above, this Bench approves the change of IRP and agrees to the appointment of Mr. Uday Sakrikar, as Resolution Professional. This Bench directs the Committee of Creditors to consider ratifying the payment of the erstwhile IRP and make payments according to the services provided by him.
4. The erstwhile IRP may hand over all the records etc. in his possession to the new RP immediately so that the CIRP could be carried forward smoothly.
5. **IA 1095/2020** is "disposed of" accordingly.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)
Date : 06.08.2020

Sd/-
SUCHITRA KANUPARTHI
Member(Judicial)

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